GOVERNMENT OF INDIA PARLIAMENTARY AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:3065 ANSWERED ON:12.12.2012 REPLIES TO MATTERS RAISED UNDER RULE Mahto Shri Baidyanath Prasad;Ramkishun Shri

Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state:

(a) the number of matters raised under rule 377 along with the number of matters in which reply was given during the last 14th and 15th Lok Sabha;

(b) the number of matters in which reply was not given and the reasons therefore;

(c) the action being taken by the Government in those matters on which reply by the Minister was not given;

(d) whether the Government has received some complaints from the public representatives in this regard; and

(e) if so, the details thereof?

Answer

Minister of State (Independent Charge) of the Ministry of Development of North-Eastern Region and Minister of State in the Ministry of Parliamentary Affairs (Shri Paban Singh Ghatowar)

(a),(b) & (c) During the 14th Lok Sabha 3485 matters were raised under Rule 377 and replies in respect of 3217 matters have been sent to Members concerned. Remaining pending matters stand lapsed on the dissolution of 14th Lok Sabha. As on 30.11.2012, 2993 matters under rule 377 were raised during the 15th Lok Sabha. As per intimation received in this Ministry, replies in respect of 2119 matters have been sent to the members concerned leaving a pendency of 874 matters. The Ministry of Parliamentary Affairs reviews the pendency position from time to time and vigorously pursues with all the Ministries/Departments to expedite the disposal of the pending matters.

(d) & (e) Yes sir, some complaints have been received in the Ministry regarding non-receipts of replies of matters raised by Members, which have been forwarded to the concerned Ministries for taking appropriate action.